

U GRO CAPITAL LIMITED
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070
POSSESSION NOTICE APPENDIX IV (See rule 8(1)) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited**, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 5 of the said rules of the Security Interest (Enforcement) Rules, 2002, on the day, month and year mentioned below. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of UGRO Capital Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

BORROWER DETAILS		Demand Notice	POSSESSION DATE
1. AFC Restaurant 2. Mr. Mohammed Shafiuddin 3. Mrs. Afsheen 4. Mrs. Gousiya Begum Loan Account Number: HCFSDISEC00001022372		Demand Notice dated 11-12-2023 for an amount of Rs. 54,85,290/- as on 05-12-2023	27-02-2024

Mortgaged Property
All that piece and parcel of Land with Property of Tin Shed along with open place bearing Municipal No. 12-4-158/1, Situated in SY No. 1856 area measuring 300 Sq.Yds, Ground Floor Tin Shed Plinth Area 1288 Sq.Feet Situated at Ward No.12, Block No.5, Murshad Gadda, Siddipet, District Siddipet. Bounded on the North by Darga, on the South by House of Gopal Rao, on the East by House of Others, on the West by Musthabad Road to Area Hospital Road 60 Feet.
Place: Telangana Date : 29.02.2024. SD/- Kasibhotia Kutumba Ramprasad - Authorised Officer - UGRO Capital Limited

Muthoot Homefin (India) Ltd.
Corporate Office: Unit No. 19-NE, 19th Floor, The Ruby, Senapati Bapat Marg, Near Ruparel College, Dadar (West), Mumbai, Maharashtra - 400 028

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Muthoot Homefin (India) Ltd. (MHIL) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower/s (the "said Borrower"), to repay the amounts mentioned in the respective Demand Notice/s issued to them that are also given below.

In connection with above, Notice is hereby given, once again, to the said Borrower to pay to MHIL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest at 2% p.m. as detailed in the said Demand Notices, from the dates mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrowers. As security for due repayment of the loan, the following assets have been mortgaged to MHIL by the said Borrowers respectively.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor/ Loan Account No./Branch	Total Outstanding Dues (Rs.)	Date of Demand Notice	Description of secured asset (immovable property)
1.	S Sakthivel/ S Sathaya/ 102-10200158/ Karimnagar	Rs. 2,26,532/- (Rupees Two Lakh Twenty Six Thousand Five Hundred Thirty Two Only)	23-Feb-2024	H. No. 1-100/25/1, (Ntr Tamil Colony), Sy No: 274, asfnagar Village, Kothapalli Haveli Gangadara Mandal, Karimnagar, Telangana On The Bounded By: North: Laxmi House, South: Jan Babu House, East: Road, West: Bojaraju House
2.	Aluri Praveen/ Soundarya Doodapaka/ 051-05100751/ Hyderabad	Rs. 4,01,385/- (Rupees Four Lakh One Thousand Three Hundred Eighty Five Only)	23-Feb-2024	H. No. 12-1-669/33/1, (Ptn No.1181227434), Aryanagar, Shanthinagar, Lallaguda, Secunderabad, Telangana State, Pincode: 500017 On The Bounded By: North: Neighbours House, South: Road, East: Neighbours House, West: Neighbours House

If the said Borrowers shall fail to make payment to MHIL as aforesaid, MHIL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of MHIL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.
Date: February 29, 2024
Place: AP/Telangana
SD/- Authorized Officer, Muthoot Homefin (India) Limited

HDFC BANK LIMITED
Branch: Fourth Floor, Krishe Sapphire, MSR Block, Hitech City Main Road, Madhapur, Hyderabad - 500081, CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorized Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, connect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to **HDFC**, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest @ 18% p.a. as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **HDFC** by the said Borrower (s) respectively. Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

Sr. No.	Name of Borrower(s) / Legal Heir(s) and Legal Representative(s)	Total Outstanding Dues	Date of Demand Notice	Description of Secured Asset(s) / Immovable Property (ies)
1	Mrs. Bokka Priyanka (Borrower) and Mr. Bokka Balakrishnareddy (Co-Borrower)	Rs. 11,22,284/- (Rupees Eleven Lakhs Twenty Two Thousand Two Hundred and Eighty Four Only) as on 31-Dec-2023*	22-JAN-2024	All that the Flat No. 511 with a plinth area of 545 Sq. Ft., 01 BHK Tower No. D04 in the name and style of "Sahabhavana Township" situated at Village: Bandlaguda, Mandal: Uppal, District: Medchal Malkajgiri, Telangana in Survey No. 42 and bounded by: North: Duct, South: Flat No. 512, East: Open to Sky, West: Corridor.
2	Mr. Shyam Prasad Pogada (Borrower) and Mrs. Madavi Madaka (Co-Borrower)	Rs. 63,82,000/- (Rupees Sixty Three Lakhs Eighty Two Thousand Only) as on 31-Dec-2023*	22-JAN-2024	All that Part and Parcel of Apartment No. 202 in Floor No. 2nd, in Block No. C, with Plinth Area of 1305 Sq. Ft., and common area of 305 Sft. totalling to built up area of 1610 Sft. together with One Car Parking slot, constructed in project named as "Aparna Hill Park Lake Breeze", along with undivided share of land measuring 56 Sq. Yds or 46.82 Sq. Mtrs. situated in Survey No. 274 (part) of Chandanagar Village, Serilingampally Mandal, Ranga Reddy District and bounded as under: North: Open to Sky, South: Open to Sky, East: Staircase & Corridor, West: Open to Sky.
3	Mr Pantham Sathya Narayana (Borrower)	Rs. 11,09,387/- (Rupees Eleven Lakhs Nine Thousand and Three Hundred and Eighty Seven Only) as on 31-Dec-2023*	22-JAN-2024	All that the piece and parcel of the open Plot No. 247 South Part, measuring 353 Sq. Yds or 295.14 Sq. Mts., in Survey Nos. 621, 622 & 623 of "JB'S Serene City (Phase-II)" (HMDA) vide L.P. No. 000071/L.O/P/HMDA/2017, situated at Khalsa Ibrahimpatnam Village, Ibrahimpatnam Mandal under Cherla Pateleduga Gram Panchayat, Ranga Reddy District under Registration Sub-District, Ibrahimpatnam and bounded by: North: Plot No. 247 North Part, South: Plot No. 246, East: 33' Wide Road, West: Plot Nos. 237 Part and 238.
4	Mr Bidugu Jagajeevan Ram (Borrower)	Rs. 25,97,689/- (Rupees Twenty Five Lakhs Ninety Seven Thousand and Six Hundred and Eighty Nine Only) as on 31-Dec-2023*	22-JAN-2024	All that the Flat No. 203, present Kurmool Municipal Corporation allotted D. No. 86/369-2-SF-203 (Assessment No. 1016088570), in Second Floor measuring 974 Sq. Ft. or 90.48 Sq. Mtrs. built up area (inclusive of common and usage areas) together with car parking space in the still of "Lorven Residency" together with 38.66 Sq. Yds of undivided share of land out of the total extent of 1833.56 Sq. Yds situated at near D. No. 86/365, 86th Ward of Doctors Colony in Survey No. 620-B of Kallur Village, within Kurmool Municipal Corporation, Kurmool town and District and bounded by: East: Open to Sky, West: 6'-6" wide corridor, North: Lift, Tot Lot area, South: Open to Sky.
5	Mr Jacob Rajasekar Moragudi (Borrower)	Rs. 28,17,321/- (Rupees Twenty Eight Lakhs Seventeen Thousand Three Hundred and Twenty One Only) as on 31-Dec-2023*	22-JAN-2024	All that the Residential House constructed on Plot No. 54 Part, measuring 166.66 Sq. Yds or 138.79 Sq. Mts., in SKANDA HIBISCUS A-BLOCK earlier Ganesh Nagar, vide L.R.S. No. 161/2012/G2 approved plan by Kurmool Municipal Corporation, in Old Survey No. 349J and New Survey Nos. 349J/1 & 349J/2 of, situated near Indira Gandhi Colony, Ward No. 76, Kallur Village, Kurmool District & Sub-District under Kurmool Municipal Corporation, Kurmool and bounded by: East: 30 ft. Wide Road, West: Plot No. 27, North: Remaining land in the same plot, South: Plot No. 53.
6	Mr. Kusumpudi Balaji Manikanta Satyanarayana (Borrower)	Rs. 23,31,294/- (Rupees Twenty Three Lakhs Thirty One Thousand Two Hundred and Ninety Four Only) as on 31-Dec-2023*	22-JAN-2024	All that the Flat bearing No. 302 (West Facing), in Third Floor, with columns, beams and roofs, building known as "JSR HYLAND" with built up area 1300 Sft., (including common area and One Car Parking space in the still floor), together with the undivided share of land measuring 52.49 Sq. Yds (out of 1195.00 Sq. Yds) on Plot bearing No. 195, 196, 211, 212 Part in Survey No. 115, situated at Nekkannur Village & G.P., Gandipet Mandal, Ranga Reddy District, Telangana State and bounded as follows: North: Open to Sky & Lift, South: Open to Sky, East: Open to Sky, West: Corridor & Staircase.
7	Mr. Bedarakota Karthik Kumar (Borrower) and Mrs. Bedarakota Anitha Rani (Co-Borrower)	Rs. 24,21,242/- (Rupees Twenty Four Lakhs Twenty One Thousand Two Hundred and Forty Two Only) as on 31-Dec-2023*	22-JAN-2024	All that the House on Plot No. 9, in Survey No. 76/1/a, measuring 144 Sq. Yds. or 120.39 Sq. Mtrs., having plinth area of 690 Sq. Ft. of R.C.C. roof, situated at Badangpet Village, Saromangar Revenue Mandal, under Badangpet Nagarpanchayat, Ranga Reddy District, Registration District Registrar, Ranga Reddy (East) District, L.B. Nagar and bounded by: North: 30' Wide Road, South: Land belonging to B. Bhoom Reddy, East: Plot No. 10, West: Plot No. 8/1.
8	Mr Abdul Rasheed (Borrower) and Mrs. Begum Kausar (Co-Borrower)	Rs. 23,37,171/- (Rupees Twenty Three Lakhs Thirty Seven Thousand One Hundred and Seventy One Only) as on 31-Dec-2023*	22-JAN-2024	All that the Flat No. 307 on Third Floor bearing Municipal No. 11-5-44/A/307 (PTI No. 1071107048) measuring 927 Sq. Ft. or 86.12 Sq. Mtrs., along with an undivided share of land 20.00 Sq. Yds., or 16.72 Sq. Mts., in the complex known as "AMIN TOWERS" in premises bearing Municipal No. 11-5-44, situated at Red Hills, Hyderabad, Telangana State and bounded by as under: North: Staircase and Lift, South: Open to Sky, East: Corridor, West: Open to Sky.

*with further interest @ 18% p.a. as applicable, incidental expenses, costs, charges etc. incurred till the date of payment and / or realization.
If the said Borrowers shall fail to make payment to HDFC as aforesaid, then HDFC shall proceed against the above Secured Asset(s) / Immoveable Property(ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.
The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immoveable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of HDFC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.
Date: 28-02-2024
Place: Hyderabad
For HDFC Bank Limited
SD/- Authorised Officer
Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai- 400020

INDIAN OVERSEAS BANK
Balanagar Branch: 6-3-144 & 144/1 Balanagar Village and Mandal, Kukatpally Circle, Hyderabad - 500037

GOLD AUCTION FOR PLEDGED ORNAMENTS AT BANK

Whereas, the Branch head of the Indian Overseas Bank issued overdue notice calling upon the borrower to clear the dues in gold loan availed by him/her. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct auction of the gold ornaments strictly "As is what is Basis & Whatever there is Basis & Without recourse Basis". The auction will be conducted at the Indian Overseas Bank Balanagar Branch: 6-3-144 & 144/1 Balanagar Village and Mandal, Kukatpally Circle, Hyderabad - 500037 on 15-03-2024 at 3.00 PM for the below mentioned Gold Loans.

SL No.	Name	Gold Loan Number	Gross Weight (in Gram)
1	NARMADA CHINNAPAGA	340003132000222 Loan Amount Rs. 90,647/-	25.50 gms

Please contact 8897502993 for more clarification
SD/- Branch Head Indian Overseas Bank

PANABYTE TECHNOLOGIES LIMITED
(Formerly known as Panache Innovations Limited)
CIN : L51100MH1981PLC312742
Registered & Corporate Office : Office No. 105, Primus Business Park, Plot No. A-195, Road No. 16A, Ambika Nagar No. 2, Wagle Industrial Estate, Thane - 400604, Maharashtra, India.
Tel : +91-8976728533; Email : compliance@panachemodera.com; Website : www.panabyte.com

NOTICE OF THE EXTRA-ORDINARY GENERAL MEETING ("EGM"), REMOTE E-VOTING FACILITY AND CUT OFF DATE

Notice is hereby given that the EGM of the shareholders of PANABYTE TECHNOLOGIES LIMITED (Formerly known as Panache Innovations Limited) ("THE COMPANY") will be held on Wednesday, 20 March, 2024 at 3.00 P.M. (IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM"), to transact the business as set out in the Notice for the EGM.

In compliance with MCA General Circular No. 09/2023 dated 25 September 2023, issued by the Ministry of Corporate Affairs ("MCA"), Government of India and Securities Exchange Board of India ("SEBI") Circular No. SEBI/HO/DDHS/PI/CIR/2023/0164 dated 6 October 2023, Companies are allowed to hold EGM through VC / OAVM, without physical presence of the Shareholders at a common venue.

In compliance with the provisions of the Companies Act, 2013 ("Act"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), MCA Circular and SEBI Circular, the Company has sent the Notice of the EGM containing the special business together with the Statement pursuant to Section 102 of the Companies Act, 2013 (the Act) by email to those Shareholders whose email addresses are registered with the Company / Depository Participants as on Friday, February 16, 2024 and the dispatch of the same has been completed on 28 February, 2024. Shareholders may note that the Notice of the EGM along with the instructions for remote e-voting and participation in the EGM through VC / OAVM are also made available on the website of the Company at www.panabyte.com website of the Stock Exchanges and BSE Limited at www.bseindia.com and on the website of CDSL i.e. www.evotingindia.com. Pursuant to Section 108 and other applicable provisions, if any, of the Companies Act, 2013 read with the Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time, and the Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Company is pleased to provide remote e-voting facility to all its members to cast their vote electronically on all resolutions as set out in the Notice of the EGM through the electronic voting system platform (remote e-voting) provided by Central Depository Services (India) Limited (CDSL). All the members are informed that:

- The cut-off date for determining the eligibility of Members to vote is Wednesday, 13 March, 2024.
- Only those Members / Shareholders, whose names are recorded in the Register of Members / Beneficial owners as on the cut-off date shall be entitled to vote using the remote e-voting facility or at the EGM.
- Any person, who acquires shares of the Company and becomes a member of the Company after the dispatch of the Notice of the EGM and holds shares as on the cut-off date, 13 March, 2024, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com. However, if such Shareholder is already registered with CDSL for remote e-Voting, then the existing User ID and Password can be used for casting the vote.
- The remote e-voting shall remain open for a period of 4 days commencing from Saturday, 16 March, 2024, 9.00 A.M. to Tuesday, 19 March, 2024, 5.00 P.M. (both days inclusive);
- E-voting shall not be allowed beyond 05:00 P.M. on 19 March, 2024. The remote e-voting module will be disabled by CDSL after 05:00 P.M. IST on 19 March, 2024 and once the vote on the resolution is cast by a member, he / she shall not be allowed to change it subsequently;
- Only those Members / Shareholders, who will be present in the EGM through VC/OAVM facility and have not casted their vote on the Resolutions through remote e-Voting, shall be eligible to vote through e-Voting system in the EGM.
- The Members who have cast their vote by remote e-voting prior to the EGM may attend the EGM through VC/OAVM but shall not be entitled to cast their vote again;
- The Company has appointed Mr. Dhamesh Zaveri, Practicing Company Secretaries, Mumbai as the Scrutinizer to scrutinize the e-voting process and voting at the EGM in a fair and transparent manner;
- The results of the remote e-voting and votes casted electronically at the EGM shall be declared not later than 2 (two) working days from the conclusion of the EGM.

Members will be able to attend the EGM through VC / OAVM or view the live webcast of the same provided by CDSL at www.evotingindia.com. In case Members have any queries regarding remote e-voting / e-Voting during the EGM, they may address the same to helpdesk.evoting@cdslindia.com or Call 1800 22 55 33.

By the Order of the Board of Directors
For Panabyte Technologies Limited
(Formerly known as Panache Innovations Limited)
Prakash Vichihvora
Chairman & Managing Director
Date : 29 February 2024
Place : Mumbai
Date : 29 February 2024

PRECISION METALIKS LIMITED
Reg. Office: 6-3-855/10A, Sampathi Apts, Flat No. 4A, Saadad Manzil, Amerpet, Hyderabad - 500016, Telangana, CIN: FL749007G2012PLC082194
Corporate Office: 9-19-43, Suryadev Apartments, Flat No. 202, CBM Compound, Visakhapatnam-530003, Andhra Pradesh GST: 37AAGCP37271ZX
Factory: Shed No.5, Phase-II, Visakhapatnam Special Economic Zone, Duvvada, Visakhapatnam-530049, Andhra Pradesh. GST: 37AAGCP37271ZX
www.precision-metaliks.com, precisionmetaliks@gmail.com, Phone: 0891-4884132

CORRIGENDUM TO THE NOTICE OF EXTRA-ORDINARY GENERAL MEETING DATED JANUARY 12, 2024

Dear Members(s),
Precision Metaliks Limited ("Company") had sent Notice of the Extra-ordinary General Meeting dated February 12, 2024 together with the Explanatory Statement ("Notice") to the Members of the Company, on February 14, 2024, pursuant to provisions of Sections 108 and 110 of the Companies Act, 2013, as amended, read with Rules 20 and 22 of Companies (Management and Administration) Rules, 2014, as amended, ("Management Rules") including statutory modification or re-enactment thereof for the time being in force, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard-2 ("SS-2") issued by the Institute of Company Secretaries of India, and other applicable provisions, if any, and the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and latest Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), and any other applicable laws and regulations for the time being in force, for seeking approval of Members of the Company by way of Special Resolution, set out in the Notice by way of Remote E-Voting Process ("E-Voting") only.

The Company through this Corrigendum ("Corrigendum") wishes to bring to the attention of the Members, certain changes in the Item No. 2 related to Preferential Issue of Equity Shares and in the Explanatory Statement of the said Item.

The Issue of Equity Shares on Preferential Basis was decided on the basis of Valuation Report, wherein the Control Premium was added, for determining the Valuation. The Company has taken the Revised Valuation Report, wherein the Control Premium has been removed as it was not required. The Valuation Report along with the EGM Notice and Annexure is uploaded on the website of the Company at: <https://precision-metaliks.com/>. All other contents/information mentioned in the Notice save and except as modified or supplemented by this Corrigendum shall remain unchanged. This Corrigendum is being issued to inform the Members regarding the above-mentioned changes in the Resolution and Explanatory Statement.

On and from the date hereof, this Corrigendum to the Notice form an integral part of the Notice which has already been circulated to Shareholders of Company and shall always be read in conjunction with this Corrigendum which is also being uploaded on the website of the Company at <https://precision-metaliks.com/> and also on the Central Depository Services (India) Limited ("E-Voting Agency") at <https://www.evotingindia.com/>.

By Order of the Board
Precision Metaliks Limited
Rakesh Kumar
Company Secretary

Date: February 28, 2024
Place: Visakhapatnam

Karma Energy
CIN: L31101MH2007PLC168823
Regd. Office: Empire House, 214, Dr. D.N. Road, Ent. A K Nayak Marg, Fort, Mumbai - 400 001. Tel: 022-22071501-06, Fax : 022-22071514.
Email : Investorshelpdesk@weizmann.co.in, website : <http://www.karmaenergy.com>

POSTAL BALLOT NOTICE AND REMOTE E-VOTING INFORMATION TO MEMBERS

NOTICE is hereby given that Karma Energy Limited ("Company") is seeking approval of its members on the following ordinary resolutions through postal ballot by voting only through electronic means (remote e-voting):

Sr.No.	Description of the Resolution
1	To approve Material related Party Transaction(s) with Tapi Energy Projects Limited
2	To approve Material related Party Transaction(s) with Winda Infrastructure Finance Limited

The postal Ballot Notice ("Notice") is available on the website of the Company at <https://www.karmaenergy.co> and on the website of National Securities Depositories Ltd ("NSDL") at www.evoting.nsdl.com.

Members of Karma Energy Limited are hereby informed that pursuant to section 108 and Section 110 of the Companies (Management and Administration) Rules, 2014 as amended read with general circular nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020 and 20/21 dated 08th December, 2021 issued by Ministry of Corporate Affairs ("MCA Circulars") or re-enactment thereof for the time being in force, the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015 and such other applicable laws and Regulations, the company has on 27th February, 2024 completed the dispatch of Postal Ballot Notice to the members of the Company whose name(s) appear on the Register of Members / List of Beneficial owners as of Friday, 23rd February, 2024 through electronic mail to the Members whose email id's are registered in the records of the Depository Participants / Company's Registrar and Transfer Agent. The Company seeks approval of the following resolution through Postal Ballot by voting via remote e-voting.

The Postal Ballot Notice has been communicated to the stock exchange (BSE & NSE) and is also placed on the website of the Company.

The Company has appointed Mr. Martinho Ferrao, FCS 6221, and C.P.No.5676 Practicing Company Secretary, as scrutinizer for conducting the Postal Ballot Voting process in accordance with Law and in fair and transparent manner.

In view of the aforesaid MCA Circulars, the Company seeks approval for the Resolution as contained in the Postal Ballot Notice by voting through electronic means (e-voting) only. The Company has engaged the services of NSDL for facilitating e-voting to enable the members to cast their votes electronically. Members are requested to note that e-voting commences on Wednesday, 28th February, 2024 at 09:00 a.m. and ends on Thursday, March 28, 2024 at 05:00 p.m. In case of any queries relating to e-voting you may reach to NSDL helpdesk by sending a request at evoting@nsdl.co.in or call on nos.: 022 - 48867000 / 022 - 24997000 and CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or Refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30. The members whose shares are in physical form and whose email id's are not registered with Registrar & Share Transfer Agent may update the same as mentioned in the Postal Ballot notice.

The result of voting by postal ballot will be declared on or before Saturday, 30th March, 2024 and will be available at the website of the Company i.e. www.karmaenergy.co and shall be communicated to the stock exchanges simultaneously.

For KARMA ENERGY LIMITED
SD/-
TV Subramanian
CFO & Company Secretary

Mumbai, 27th February, 2024

FORM A PUBLIC ANOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the Attention of the Creditors of **Servomax Limited**

RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	SERVOMAX LIMITED
1 <td>Name of corporate debtor</td> <td>SERVOMAX LIMITED</td>	Name of corporate debtor	SERVOMAX LIMITED
2 <td>Date of incorporation of corporate debtor</td> <td>08/09/2017</td>	Date of incorporation of corporate debtor	08/09/2017
3 <td>Authority under which corporate debtor is incorporated / registered</td> <td>ROC, Hyderabad</td>	Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4 <td>Corporate Identity No. / Limited Liability Identification No. of corporate debtor</td> <td>U29300TG2017PLC119393</td>	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29300TG2017PLC119393
5 <td>Address of the registered office and principal office (if any) of corporate debtor</td> <td>Registered Address Plot No. 1269, Fourth Floor, Road No.36, Jubilee Hills Hyderabad, Telangana, India, 500033.</td>	Address of the registered office and principal office (if any) of corporate debtor	Registered Address Plot No. 1269, Fourth Floor, Road No.36, Jubilee Hills Hyderabad, Telangana, India, 500033.
6 <td>Insolvency commencement date in respect of corporate debtor</td> <td>22nd February, 2024 (Copy of order received by IRP on 26th February, 2022)</td>	Insolvency commencement date in respect of corporate debtor	22nd February, 2024 (Copy of order received by IRP on 26th February, 2022)
7 <td>Estimated date of closure of insolvency resolution process</td> <td>20th August, 2024 (180th day from the date of commencement of Insolvency Resolution Process)</td>	Estimated date of closure of insolvency resolution process	20th August, 2024 (180th day from the date of commencement of Insolvency Resolution Process)
8 <td>Name and registration number of the insolvency professional acting as interim resolution professional</td> <td>SREEDHAR NUKALA, Registration Number: IBBI/IPA-001/IP-P00432/ 2017-18/10755</td>	Name and registration number of the insolvency professional acting as interim resolution professional	SREEDHAR NUKALA, Registration Number: IBBI/IPA-001/IP-P00432/ 2017-18/10755
9 <td>Address and e-mail of the interim resolution professional, as registered with the Board</td> <td>#6-3-252/A/8&9, Flat No:203, Mount Castle Apts, Erramanzoli Colony, Near Taj Deccan, Hyderabad-500082. Ph: 9848146369, Sreenukka_1@yahoo.com</td>	Address and e-mail of the interim resolution professional, as registered with the Board	#6-3-252/A/8&9, Flat No:203, Mount Castle Apts, Erramanzoli Colony, Near Taj Deccan, Hyderabad-500082. Ph: 9848146369, Sreenukka_1@yahoo.com
10 <td>Address and e-mail to be used for correspondence with the interim resolution professional</td> <td>#6-3-252/A/8 & 9 Flat No:203,Mount Castle Apts, Erramanzoli Colony, Near Taj Deccan, Hyderabad-500082. Ph: 9848146369, Cidr.servomax@gmail.com</td>	Address and e-mail to be used for correspondence with the interim resolution professional	#6-3-252/A/8 & 9 Flat No:203,Mount Castle Apts, Erramanzoli Colony, Near Taj Deccan, Hyderabad-500082. Ph: 9848146369, Cidr.servomax@gmail.com
11 <td>Last date for submission of claims</td> <td>11-03-2024</td>	Last date for submission of claims	11-03-2024
12 <td>Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional</td> <td>Not Applicable</td>	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 <td>Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)</td> <td>Not Applicable</td>	Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 <td>(a) Relevant Forms and (b) Details of authorized representatives are available at:</td> <td>(a) WebLink: https://ibbi.gov.in/home/downloads (b) Not Applicable</td>	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WebLink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SERVOMAX LIMITED** on 22nd February, 2024 (copy of order received on 26th February, 2024). The creditors of **SERVOMAX LIMITED**, are hereby called upon to submit their claims with proof on or before 11th March, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016

Submission of false or misleading proofs of claim shall attract penalties.

SREEDHAR NUKALA (Insolvency Professional)
Registration Number: IBBI/IPA-001/IP-P00432/ 2017-18/10755
Interim Resolution Professional in the matter of **SERVOMAX LIMITED**
AFA Valid 1 03.12.2024

Date: 28th February, 2024
Place: Hyderabad

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